

(a) whether the Government are aware of the problem of Silicosis Bronchial disease prevailing in Mines area throughout the country killing hundred of stone quarry miners every year;

(b) whether this disease is more prevalent in the quartz mining villages of Mehboob Nagar District, Andhra Pradesh;

(c) whether the cases have been referred to National Institute of Occupational Hazards and A.P. Chest Hospital;

(d) whether the Government have provided any medical assistance to the State and district hospitals to treat the silicosis patients effectively with modern medicines, keeping in view, most of the victims are Scheduled Castes, Scheduled Tribes and backward classes; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Sriramsagar Project in A.P.

309. SHRI G.A. CHARAN REDDY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress of Sriramsagar Project (SRSP) under the Accelerated Irrigation Development Programme (AIDP) for irrigation of backward districts of Nizamabad, Adilabad, Karimnagar and Warrangal and the amount released for the current year;

(b) whether the Union Government consider the proposal of constituting a monitoring team from CWC, State Irrigation Department and Engineers exclusively to monitor the SRSP's progress;

(c) if so, the details thereof;

(d) if not, whether the Union Government propose to complete the project in close coordination with the State Government as it is an integrated project with World Bank aid to remove the backwardness of Telengana region; and

(e) the progress of Lakshmi canal and installation of pumpset at Balkands in Nizamabad district ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) An amount of Rs. 63 crores has been approved as Central Loan Assistance for Sriramsagar Project under Accelerated Irrigation Benefits Programme (AIBP) and an amount of Rs. 31.50 crores has been released as first instalment of Central Loan Assistance during the current year 1996-97. The expenditure on AIBP component of the Project upto November, 1996 is Rs. 20.70 crores.

(b) to (d) There is no proposal to constitute a Monitoring Team consisting of officials of Central Water Commission,

State Irrigation Departments and Engineers exclusively to monitor the progress of Sriramsagar Project. The Project is however being monitored by the Central Water Commission.

(e) Lakshmi Canal with a length of 3.5 km is completed. Construction of its distributories is in progress. Pumpsets at Balkandas in Nizamabad District have not yet been installed.

Share Cost of SSP

310. SHRI SANAT MEHTA :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government of Gujarat has brought to the notice of the Union Government, a number of times, about the payment of share cost of Sardar Sarovar Project by the participating States such as Madhya Pradesh, Maharashtra and Rajasthan;

(b) if so, the details of the outstanding amount required to be paid by each participating States, till date;

(c) whether he has taken up this issue with the participating States to clear the arrears in the past;

(d) if so, the details thereof; and

(e) whether the Government propose to resolve this issue in the interest of completing the Sardar Sarovar Project at the earliest ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The details of share due from the party States to Govt. of Gujarat in respect of Sardar Sarovar Project as on 31st December, 1996 are as under :

Madhya Pradesh	Rs. 432.30 crores
Maharashtra	Rs. 69.32 crores
Rajasthan	Rs. 146.95 crores
Total	Rs. 648.57 crores

(c) to (e) Yes, Sir. The issue regarding payment of share costs of Sardar Sarovar Project to Govt. of Gujarat by other party States has been discussed from time to time in the meetings of Narmada Control Authority and Sardar Sarovar Construction Advisory Committee and the States have been apprised of the need for immediate settlement of outstanding dues to the Govt. of Gujarat. The issue was also considered by the Review Committee for Narmada Control Authority in its seventh meeting held on 13.11.1996 where the States agreed to expedite the payment. The party States also agreed to make suitable provisions for the purpose in their Annual Plan/Budget. Union Ministry of Water Resources have also requested the Chief Minister of the

concerned States to expedite the payment of their share cost to Gujarat.

Dilapidated Conditions of Monuments in U.P.

311. SHRIMATI SHEELA GAUTAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of that priceless monuments of archaeological importance are in dilapidated condition in Faizabad, Farrukhabad and Aligarh districts of Uttar Pradesh due to their inadequate maintenance;

(b) whether the Government propose to take appropriate steps for their maintenance and protection in future; and

(c) if so, the project-wise details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) The monuments under central protection are kept in good maintenance by the Archaeological Survey of India.

(b) and (c) Does not arise.

Action Plan for Sardar Sarovar Canal

312. SHRI DINSHA PATEL :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have asked the Government of Gujarat to prepare a three year time bound action plan for completion of Sardar Sarovar Canal and distribution system;

(b) if so, whether sufficient funds would be made available to the Gujarat Government for the purpose;

(c) whether the Gujarat Government have demanded Rs. 150 crores grant for next year instead of proposed Rs. 100 crores; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Kottapuram-Kollam Waterway

313. SHRI T. GOVINDAN :
SHRI N.K. PREMACHANDRAN :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have given any direction to the National Waterway Authority of India to release immediately the full amount for the development of the declared West Coast Canal as National Waterway III and also to allot additional funds, if necessary;

(b) if so, the details thereof; and

(c) the details of the steps taken by the Government to study the feasibility for extension of the Inland National Waterway III from Kottapuram to Kasaragod in the North, and from Kollam to Kovalam in the South, and to make adequate provision for the same in the Ninth Five Year Plan ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b) Developmental works on National Waterway are being implemented by the Inland Waterways Authority of India. Funds for the various developmental activities are provided to IWAI by scheme-wise grants from the Central Budget every year. A sum of Rs. 4.00 crores has been provided in the year 1996-97 for undertaking developmental works on National Waterway-3 in Kerala. The provision is expected to be fully utilised. Requirements of adequate funds are being projected for next financial year also.

(c) Techno-economic feasibility of development of navigation in Kottapuram-Kasaragod and Kollam-Kovalam stretches of West Coast Canal were studied in phases during the period 1989 to 1993. The studies brought out that development of navigation in above stretches are technically complex and economically unviable. However, a study has been entrusted to the National Transportation Planning and Research Centre (NATPAC) for reviewing the earlier studies. The study by NATPAC is expected to be completed by end of March, 1997. Provisions for development work on Kottapuram-Kasaragod and Kollam-Kovalam stretches have been suggested for 9th Plan by the working group on IWT. Further steps for development of these stretches as National Waterway will be taken based on outcome of the ongoing study.

Ayurvedic Medicine Scam

314. SHRI MANGAL RAM PREMI :
SHRI KRISHAN LAL SHARMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Bureau of Investigation (CBI) has completed its investigation in the matter of ayurvedic medicine purchase scam in Uttar Pradesh;

(b) if so, the findings of the Bureau and the details of the persons involved in the scam; and

(c) the action, the Government propose to take in the matter ?